dents upto a maximum number of 800. Such Colleges as have Preparatory and Pre-medical classes can admit students upto a maximum of 900 except the following colleges which can admit students upto the number indicated against them:

- (a) Hans Raj College .. 1000
- (b) Ramjas College .. 1000
- (c) Kirorimal College ... 960
- (d) Indraprastha

College for Women .. 1000

- (e) Hindu College .. 1000
- (b) While the exact number of students who applied for admission cannot be indicated with any degree of precision as several students apply to more than one college for admission simultaneously, it has been reported by the University that 17,123 applied for admission. Out of these 8,180 actually got admission in different Colleges.
- (c) Admissions are made on the basis of the rules framed by the University authorities in this behalf. The students who are not admitted either do not come up to the prescribed standards or all the seats are filled up from amongst students with higher marks.
- (d) It is not the policy of the Government of India to ensure admission to Colleges of all students who seek it.

In the matter of admissions to Colleges the policy of Government has been one of selection and not of indiscriminate expansion and the resources available for the University education are being utilised for consolidation and improvement of quality.

SHRI JUGAL KISHORE: The statement shows that 17,123 students applied for admission and out of them only 8,180 actually got admission. It means that more than half the number of students who applied for admission have not been admitted. Under the circumstances will Government be ready to open more colleges in Delhi?

Dr. K. L. SHRIMALI: Well, Sir, the Delhi University has provided additional facilities, but I would like to inform the hon. Member that it is not possible to make provision for all the students who pass out of the high school stage. At the university stage the policy which the university has been strictly following is one of selection rather than one of indiscriminate expansion.

SHRI JUGAL KISHORE: May I know, Sir, whether under the circumstances Government is taking steps to open evening classes in the existing colleges?

DR. K. L. SHRIMALI: Government have already taken some steps in the direction of evening classes.

श्री पां० ना० राजभोज: क्या मत्री महोदय बता सकते हैं कि दिल्ली में कॉलिज शिक्षा बढ़ाने के लिये द्वितीय पंचवार्षिक योजना में कितनी व्यवस्था 🛔 ?

डा० के० एल० श्रीमाली: द्वितीय पंचवर्षीय योजना की तो इस वक्त मेरे पास पूरी इत्तिला नहीं है। यदि ग्राप नया सवाल करेंगे तो इसका मैं उत्तर दे दंगा।

केरल की मतदाता सूचियां

*७०५. श्री नवार्बासह चौहान : क्या विधि मंत्री यह बताने की कृपा करेंगे कि क्या सरकार को कोई ऐसी शिकायत केरल राज्य से प्राप्त हुई है कि वहां विधान सभा के लिये बनी प्रत्येक निर्वाचन क्षेत्र की मतदाता सूचियों में बहुत से काल्पनिक नाम लिख दिये गये हैं श्रौर एक भारी संख्या में लिखे हुए नाम गलत ढंग से काट दिये गये हैं?

† [ELECTORAL ROLLS OF KERALA

*705. Shri NAWAB SINGH CHAU-HAN: Will the Minister of Law be pleased to state whether Government have received any complaint from the

^{†[]} English translation.

State of Kerala to the effect that numerous fictitious names have been entered in the electoral rolls prepared for each constituency of the Legislative Assembly and that a large number of enrolled names have been wrongly deleted?]

विधि उपमंत्री (श्री म्नार० हजारनवोस): सरकार के ध्यान में इस प्रकार को कुद्र शिकायतें लाई गई थीं कि केरल राज्य को मतदाता प्रों की सूची में कुछ जात्रो मतदाताम्रों ने अपने नाम दर्ज करा लिये थे। निर्वावन आयोग को भी तीन ऐसी शिकायतें पहुंबी थीं जिनमें अन्य बातों के म्रतिरिक्त मतदाताप्रों के नाभों का दो बार दर्ज किया जाना, निर्वाचक नामावलियों में काल्पनिक नामों स्रौर इक्कोस बरस से कम श्राय वाले व्यक्तियों के नामों का लिखा जाता स्रौर बहुत से मतदातास्रों के नामों को सुचियों से कार देता बनाया गया था। ग्रायोग ने राज्य के मृत्य निर्वावन पदाधिकारी से इनमें से दो शिकायतों की जांच करने के लिये कह दिया है। तोसरी शिकायत अस्पष्ट श्रौर साधारण सी थी।

+ THE DEPUTY MINISTER LAW (SHRI R. M. HAJARNAVIS): Some complaints that bogus voters have managed to enlist themselves in the voters' list in the State of Kerala have come to the notice of Government. had also The Election Commission received three complaints alleging inter alia duplicate entries, inclusion in the rolls of fictitious names and names of persons below the age of 21 and deletion of names of many voters. The Chief Electoral Officer of the State has been asked by the Commission to make enquiries into two of the complaints; the third complaint was vague and general.]

श्री तत्रावसिंह चौहान : ये दो कंपलेंट्स जिनको ग्राप जांच कर रहे है वे क्या थीं ग्रौर किस तरह से उनको जांच को जा रही है ?

SHRI A. K. SEN: The first of two complaints which have been sent for investigation was to the effect that many persons below the age of 21 had been included, and there were duplicate entries and other serious clerical mistakes, and new names had been added without any public notification. The second of the complaints sent for investigation was from the Kottayam Congress Committee to the effect that one person who had filed objections to 151 bogus names in the voters' list of a specified locality was surrounded by a crowd of communists who forced him by threat of violence to sign blank withdrawals. The Chief Electoral Officer has been asked make personal enquiries into the complaint and submit his report to the Commission at an early date.

to Questions

श्री नवाबसिंह चौहान: यह शिकायत कब मिली थी, स्रौर क्या कारण है कि इतनी देर हो गई प्रोर रिनोर्ट नहीं स्ना सकी ?

SHRI A. K. SEN: It is a matter of opinion whether the delay is great or not.

श्री नवाबसिंह चौहान: मैं पूछ रहा था कि कब शिकायत उई थो ?

SHRI A. K. SEN: I cannot give the exact date. I imagine the complaint came soon after the election results were published. It is rather curious that the complaint had not before the elections were held.

SHRI V. PRASAD RAO: May know, Sir, whether any complaints had been received from West Bengal or anywhere that bogus names had been included?

Mr. CHAIRMAN: The question about Kerala.

SHRI T. S. PATTABIRAMAN: Is it a fact that the Chief Election Commissioner after a visit to Travancore said in a press interview that there had been a ten per cent. increase in the electoral rolls, that it was rather unusual and abnormal and required investigation?

^{†[]} English translation.

SHRI A. K. SEN: Though the question does not arise strictly, nevertheless I shall answer it. It is true, Sir, that there has been an increase in the number of voters, but I do not think the E'ection Commissioner had ever made a statement that the increase was astounding or that it required prima facie investigation.

Oral Answers

श्री पी० ना० राज गोज : क्या सरकार ने इस हो जांच की है के कितने न म इस प्रकार गलती से जोड़े गरे, और क्या यह बात सव है के देशी कलम में जा कमाने हेट पार्टी र्जती है वह इही गलत नामों की वजह से जीती है ! यह मैं पूछना चाहता हूं।

SHRI A. K. SEN: Well, as I said, Sir, the Chief Electoral Officer of the State has been asked to carry out investigation.

SHRI N. M. LINGAM: In view of the existence of a prima facie case for investigation will Government keep in abeyance all by-election till the investigations are completed?

Mr. CHAIRMAN: It is a suggestion for action.

गुरु इन कांगड़ो श्रीर जामिया मिल्लिया इस्लामिया द्वारा प्रशन की गई डिग्नियों को मान्यता

*७०६. श्रो नवाब सिंह चौहान : न्या शिक्षा मत्रो यह बताने को कृपा करेंगे कि :

- (क) क्या यह सच है कि गुरुकुल ्रकांगडी, हरिद्वार श्रौर जामिया मिल्लिया इप्लामिया, दिल्ती ने विश्वविद्यालय अनदान ्रश्रायोग से उनके द्वारा प्रदान को गई डिपियों को मान्यता देने का आबेदन किया है; और
 - (ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' है तो उन ग्रावेदन-पत्रों पर क्या निर्णय किया गया है ?

†[Recognition of Degrees conferred BY GURUKUL KANGRI AND JAMIA MILLIA ISLAMIA

*706. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of Education be pleased to state:

- (a) whether it is a fact that the Gurukul Kangri, Hardwar and the Jamia Millia Islamia, Delhi applied to the University Grants Commission for the recognition of degrees conferred by them; and
- (b) if the answer to part (a) above be in the affirmative, what decision has been taken on those applications?]

THE MINISTER OF EDUCATION (Dr. K. L. SHRIMALI): (a) and (b). A statement is laid on the Table of the Sabha.

STATEMENT

- (a) Jamia Millia Islamia applied to the University Grants Commission for the authority to award the same degrees as a Chartered University. Gurukul Kangri, Hardwar, sought declaration of the institution under Section 3 the University Grants Commission Act, 1956, so that it may be deemed to be a University for the purposes of the Act.
- (b) No final decision has yet been arrived at in the matter.
- ‡(शिक्षा मंत्री डा० श्रीमाली): (क) ग्रीर (ख). विवरण सभा-पटल पर रख दिया गया है।

विवरग

(क) जामिया मिल्लिया इस्लामिया ने विश्वविद्यालय ग्रन्गन कमी न से यह निवेदन किया है कि उस संस्था को भी चार्टर प्राप्त विश्वविद्यालयों के समान डिप्रियां देरे का अधिकार दिया जाय । गृक्ल कागड़ी हरिद्वार ने भी यह नित्रेशन किया है कि उस सस्था को भी विश्वविद्यालय ग्रनद न कनीरान

^{†[]} English translation.

^{‡[]} Hindi translation.